#### 6511 Haryana Appropriation [ BAJYA SABHA ] Haryana Appropriation, (Vote on Account) Bill, 1968

[Dr. Triguna Sen]

raised by hon. Members unless you ask me to say something. Since you have asked me to say...

THE DEPUTY CHAIRMAN: I have not asked you. I cannot force a Minister to say something which is not on the Order Paper. I have not asked you, but if you want to say something you can say.

DR. TRIGUNA SEN: If you ask me to say I can say.

THE DEPUTY CHAIRMAN: If you like you can say something.

DR. TRIGUNA SEN: Some of the teachers from West Bengal saw me on the 23rd and submitted a memorandum. I discussed with them at great length. I told them that I would immediately ask the State Government about their reactions. The same day I sent telegraphic queries to the State Government. I went to Chandigarh and I came back vesterday. I have not been to the office since this morning because I had a Cabinet meeting. I do not know if a reply has been received. After I have received a reply I will be in a position to reply.

#### (Some hon. Members stood up in their seats)

THE DEPUTY CHAIRMAN: That will do. Secretary will read a message from the Lok Sabha.

SHRI BHUPESH GUPTA: Madam

TIffi DEPUTY CHAIRMAN: Order. order.

#### MESSAGE FROM THE LOK SABHA

#### THE WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1968.

SECRETARY : Madam, I have to report to the House the following

#### 6512 Bill, 1968

message received from the Lok Sabhai signed by the Secretary of the Lok Sabha:-

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to inform you that Lok Sabha, at its sitting held on the 25th March, 1968, agreed without any amendment to the West Bengal State Legislature (Delegation of Powers) Bill, 1968 which was passed by Rajya Sabha at its sitting held on the 13th March 1968".

### (I) THE HARYANA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1968; AND (II) THE HARYANA APPROPRIATION BILL, 1968—continual.

THE DEPUTY CHAIRMAN: Now we go back to the Haryana (Appropriation) Bills. Mr. Rajnarain. He was speaking yesterday.

SHRI DAHYABHAI V. PATEL (Gujarat): He is taking all the time.

श्री राजनारायण (उत्तर प्रदेश) : माननीया, अब मझको कोई विशेष नहीं कहना है। में डाहयाभाई की दया और उनकी कृपा-पूर्ण याज्ञा और भावना को समझ कर अब हरियाणा की कोई बात और नहीं कहंगा ।

KUMARI SHANTA VASISHT (Delhi): Madarn Deputy Chairman, I would like to make a few points to clarify what the hon. Minister said vesterday because, I think, he did not fully appreciate the points; we were making to draw the attention of the Government to the conditions of the people in Haryana. He said that a sum of Rs. 8 crores has been spent in the last 10 years for flood control. That, I am sure, Madam,

### 6513 Haryana Appropriation < Vote on Account) Bill, 1968

must have been spent. Nevertheless the fact remains that the floods continued to come and there was water-logging and crop failure off and on almost every year, sometimes continuously. Therefore, these figures do not have much meaning so long as the problem remains, whether the money has been spent or lias not been spent. How it is spent and what is the implementation—that is more important. And the implementation will show only when the results are achieved. If the floods continue to damage the crops year after year, the expenses or the target of money spent has no particular significance.

So also he had said that we had not seen the Budget, etc. I would like to point out that it is not so. He gave some figures to show that Rs. 16 crores of credit resources have been given for various purposes. But out of that, not more than Es. 2 crores will be going to agriculture. We all know very well, whenever credit is given, as to who are the beneficiaries from that credit. It is mostly the industry, and agriculture is almost treated as a step-child in this. Therefore, this figure of lis. 16 crores may sound a big sum, but Rs. 2 crores is supposed to be for electricity and some more money for other purposes, but not really for agricultural purposes.

Now, Madam, I would like to point out, as I was mentioning about the taxes yesterday, that nobody objects to the levy of taxes. But the taxes should be levied very equitably. They should tax those who are in a position to pay, those who are in a position to bear the burden of taxation. But to levy taxes on those sections which are very poor or very hard-hit and to give the benefit of that income to the industries or other sections which lire relatively well off, I think, is not

### [ 26 MAR- 1968 J Han/am Ap propria- 6514 tion Bill, 1968

at all equitable. I would point out to Mr. Pahadia that what I was saying about taxation was that the burden of taxation was going to fall on the farmers, on the poorer people, on the bus passengers and on those people who are going to have distress sales, distress mortgages etc., etc., and the industry was going to get away almost scot-free. They would get the lion's Bhara as far as the resources of the State are concerned, but as far as the burden is concerned, it is likely to fall on the poorer sections of the society and to a great extent on the farmers also. That was what I was pointing out-that the taxes should be levied on those who are able to pay them and the backward and depressed sections should be pushed up so that they come at par with the other sections of society.

I may point out some more problems which are experienced by the people in Haryana and I hope that the Government will take some steps and make some efforts to rectify them as far as they can. Madarn, the law and order situation in Haryana has been pretty bad. It was bad a long time ago when the law and order situation in other parts of India was pretty good or reasonably good. But now it is very very bad. Ordinary people can be pushed down from a bus, beaten up and their things taken away, and nothing can be done about it. These things happen occasionally. Especially in the rural areas, the law and order situation is even worse. Any strong person can come and occupy your land. Somebody can come and beat up your family members. Somebody can come and take possession of your land in league with the *patwaris* and other people who are also identified with the stronger sections and the more influential sections of the rural area, with the result a lot of injustice

#### 6515 Haryana Appropriation [RAJYA SABHA] {Vvte on Account) Bill, 1968

fKumari Shanta Vasisht.] is done to the ordinary people in Haryana. I think the Government should definitely take some action in the matter. To think that everywhere the situation is pretty bad and, therefore, Haryana also is like any other State, does not help the matter very much. The main thing is that it should not be allowed to deteriorate just because it is deteriorating elsewhere. It was bad to begin with and if it is allowed to continue to go down, it will not be very good. They should try to rectify the situation and with the money allotted for law and order, administration of justice etc., they should see to it that the administration functions effectively and that the governmental machinery is able to restore law and order and like peace and justice to the people there. As far as the high-handedness of these influential sections is concerned, that is there. And when the poor people go to courts, those who are very poor and badly off have to go there again and again as they have to go in all parts of India. Their condition is extremely bad and our judicial system should be very expeditious and not so expensive. Of course, it is an all-India problem and it is not a problem only in Haryana. But there also it is a problem and the Government would be well advised to do something in the matter.

Madam, I would again impress upon the Government that sometimes before the expenses are incurred, the State Governments do not think. They carelessly spend money. I think the Centre also sometimes very carelessly spends money. Sometimes it even wastes. I think we should provide the basic amenities to the people rather than waste good money on revolving towers and other luxury items or even on murals and other architectural things or such other things which are expensive and wasteful.

#### Haryana Appfopn& 6516 tion Bill, 1968

A country which cannot provide even drinking water to its people has no business to waste money on murals or such other things which are not even particularly attractive, or on revolving towers. Now, as far as wastage, etc. is concerned, I think perhaps the Deputy Minister for Finance would know that the dearness allowance was increased by the Governor there who is the representative of the President in the State. The increase in dearness allowance is necessary because the prices are going up and so the people are clamouring for increased dearness allowance. I think the Government should make efforts to check this spiralling of prices. If the Government fails to check the rising prices, it is only inevitable that people will complain about it and grumble about it because they cannot make the two ends meet. This particular allowance was given by the Governor, not by the Assembly even. Therefore, as far as wastage is concerned, I think it should be checked everywhere, in every State and in the Centre also. And as far as the basic amenities and the basic needs of the people are concerned, they should not be allowed to suffer for generations to come. The Government should look upou this work of improvement of the backward and neglected areas as a special responsibility of the Government and they should see to it that no region is allowed to remain backward or almost underprivileged. I am sure Mr. Pahadia would be interested in giving a boost to them and whenever their finances permit and whenever it is feasible, I hope they will try to finance some of the schemes to check waterlogging, flood control, sinking of tubewells and so on. Hundreds of crores of rupees were spent to buy wheat from foreign countries which keeps us tied to them. I think if the same amount had been spent on minor

### 6517 Haryana Appropriation [ 26 MAR. 1968 ] (Vote on Account) Bill, 1968

ligation, tubewell sinking and so on

Il over the country, some of this ependence could have been taken are of. Now, I would like again to .rge the Central Government to find he necessary funds for allocation to laryana so that it can come up and be in the road to prosperity. Thank you.

SHEI BHUPESH GUPTA (West bengal): Madam Deputy Chairman, ', entirely associate myself with the entiments expressed about improve-nent of the State of Haryana. It is i newly created State and it does 'equire all manner of assistance that he Centre can render. Obviously i State like Haryana is not expected < o be viable immediately or even n the near future. It would require constant attention from those quarters which control the resources of the ;ountry, namely, the Central Govern-nent. As far as industrialisation is ;oncerned, well, Haryana needs to be industrialised. We are hap-

12 NOON py that some industries

are coming up there but :hey are small ones. Therefore much lias got to be done, especially in the public sector. Now naturally when such industrially backward areas have to be developed, it would be a mistake and even folly to leave the matter to the pleasure of big money, because normally they would not be interested m making developments there because if certain economic and other reasons. We have seen that capital flows generally to those centres which are Bonvenient from the point of view of monoploy operations or from the point of view of earning high profits. Haryana undoubtedly does not fall in that category unlike Calcutta, Maharashtra. Bombay or Ahmedabad. Naturally, therefore, Haryana is liable to be neglected by big business in the country. It is all the more reason that the Government should have an overall comprehensive plan for the,

### Haryana Appropria- 6518 tion Bill, 1968

industrial development of this particular state. This is an obligation which we owe to ourselves and to the people of Haryana and an example can certainly be set by the Government itself by starting public sector undertakings. As far as the Centre is concerned, some of its public sector undertakings can be started there in Haryana and we can think of new undertakings to be started by the Centre The State of Haryana needs a responsible elected Government which would come into existence, I hope, after the elections. This State should be given the necessary financial and other assistance in order to start public sector undertakings there. On the one hand for the development of cottage and small-scale industries the Centre should give firm commitments of assist .nee and on the other assistance should be offered for helping the growth of modern industries, especially in the public sector. That should be the policy with regard to the industrialisation of that particular State.

Then there is the question of land reforms and so on. That is also to be attended to. Unfortunately, Madam Deputy Chairman, the present movement or the democratic movement is not so strong in Haryana as it ought to be. The result is that the vested interests, whether in industry, commerce or agriculture, are taking full advantage of it not only in economic matters but also in .the political sphere. Therefore, I do not see how we can easily get things done even if a responsible Government is formed, because that Government may be loaded in favour of the vested interests in the countryside or in the urban areas. Therefore, it is essential to develop a powerful left democratic movement in the State of Haryana and rightminded Congress members like Kumari Shanta Vasisht should be helpful too in developing such a

### 6519 Haryana Appropriation (Vote on Account) Bill, 1968

[Shri Bhupesh Gupta.] movement. But then I must say with all respect to her that she has to come out of the Congress, because without coming out of the Congress it is not possible to serve the cause of the common man as one should. It is not for me to make her come out of the Congress but I am only stating a proposition that it is not possible for right-minded Congressmen to do good things from within the Congress Party. According to me such possibilities are getting limited and restricted on account of the consolidation of the rightist forces within the Congress Party. Therefore, it is for her to decide. Kumari Shanta Vasisht who spoke before me had a leading part to play in the Delhi Congress affairs. Where is that Delhi Congress now'? One has to go almost near the Nigambodh Ghat to find out the whereabouts of the Delhi Congress. (Interruptions) I am only talking about the disease of an organisation, not the maul ood of an organisation. I entirely agree the CPI is comparatively very weak and we are trying to grow but our journey has not yet started in the direction of Nigambodh Ghat. Tliat I can tell vou.

KUMARI SHANTA VASISHT : You ca,n use your good offices and advise tiy.' Pr'mc Mui's'. r on ttr's matter.

SHRI BHUPESH GUPTA : She thinks that I can advise tlie Prime Minister about this thing. She has lost faith either in her capacity to advise the Prime Minister or in the capacity of the Prime Minister to listen to the advice of her Party. (*Interruptions.*) 1 am tlie friend of every body but the trouble is, between my friendship and their friendship stands big money. It is big money which prevents people like Kumari Shanta Vasisht from coming out of the !

#### Haryana Appropria- 6520 tion Bill. 1968

Congress and identifying themselves with the left democratic movement in that glorious manner in which Mr. AJoy Mukerjee has done or Mr. Binodanand Jha has done. That is the trouble. Of course when I give her good advice, she appreciates.

#### SHRI SHEEL BHADRA YAJEE

(Bihar): Your are. preaching a shameless job defections.

### SHRI BHUPESH GUPTA : Mr.

Yajee, you are well situated in the Congress Patty because the Congress Party is your place. Of course you have changed political parties 14 times, I am asking you to change it once more, if you like.. We. are ready ior it. You can beat your own record. Madam, nobody in India has changed so many parties as my esteemed friend, Shri Yajee. has done. But it is possible to beat his own record. If you are in tlie moon, go to the cosmos and the sun. (Interruption) I am talking about this hon. lady who naturally speaks so many good things and we appreciate them. I do not have any kind of disdainful attitude towards them. I know under what difficulties many of them are functioning and the inhibitions they are suffering from. The trouble is that with the best of their intentions they cannot do very much. That is wliy I say it is time for them to reconsider their position within the Congress Party ami it would be better for them-I pose this question-to come out and fall in line with the left democratic movement bi the country. Perhaps that way they can be most helpful to tlie nation.

1 grant their *bona fides* when they say all those good things.

Now coming to Haryana,, well, this is a Central Budget and. therefore, I may offer one or two criticisms with

#### 6521 Haryana Appropriation [26 (Vote on Account) Bill 1968

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# 1968] Haryana Appropriation Bill, 1968

6522

regard to it. Now we are sanctioning this money to the Central Government to be spent in Haryana under certain particular provisions of the Constitution. Now the Governor of Harvana, for example, should have been recalled. Even for the interim period this gentleman is not fit to run the Administration there. I take this stand on the basis of the report he had submitted to the President on the basis of which we discussed the Proclamation in this House, where he said that he dismissed the Assembly and the Rao Ministry. Although the Eao Ministry enjoyed the majority in the Assembly, he took the stand that he did not like those defections and other things and he wanted a kind of stability and the matter to be settled Therefore, he dissolved the that way. Assembly. This is stated in his report ; I need not recapitulate all these things which we have already discussed. He did that some time ago. But what is happening now? The Congress leaders at the Centre from dawn to dusk are conspiring and planning for organising defections. They are thinking of toppling this Government and restoring that Government back to power by means of defections, by means of political education manipulations and all those things. Even at this hour, as I speak here, we have got the lamentable spectacle of U.P. where the Governor does not even invito the leader of the S.V.D. to form a Government. In Bihar we have got now somebody to form a Government on behalf of the S.V.D. there but do you know how the Governor is behaving there? There the Governor wanted the list of all the supporters, then wanted a Ust of the Cabinet It is an unheard of thing. Members. Nobody asks for the list of Cabinet Members before one is invited to form a Government. Only when you invite a person to form a government do you ask the leader of

the majority p<\rty to give a list of the Ministers and whatever name he gives, is final but here, in Bihar, even before the invitation was extended, the leader of the S.V.D. was asked to submit not only the list of the members but also the list of the would-be Cabinet or the Ministers whom he would appoint as the Cabinet Ministers. He asks for the programme even. Where does a Governor ask for the programme? It is none of the Governor's business but we had to comply with this request in order not to enable the Governor to give opportunities to the Congress party to come back there by this kind of method, in order that there would be no excuses and pretexts created. Therefore, in Haryana also the line that was taken is a varying one from that pursued in other States. As far aa my State is concerned, it is a shame and scandal that they have Mr. Dharma Vira sitting there to the disgrace of the whole nation. I need not go into that because I am now dealing with Punjab. The Haryana Governor is an I.C.S. man. I know him. I knew him here in Delhi. In fact I was along with his brother, a student in London together. I have nothing about his personal character and other things but certainly I know him to be a very very servile official under the British and he has maintained that servility in regard to his relations with the Congress. Chandigarh is the centre of both and what is happening in Punjab ? You said it is a small matter. Here we brought the original and we believe in what we have got. The Government should clarify how the Governor signed the Appropriation Bill without having cared for anything. (Interruptions) You cannot dismiss it like that. Hon. Members on this side of the HOUJO have brought to the notice of your oifi -.., aad to the Government a particular docu-ment which shows that it is an Appropriation Bill on which is the signature

### 6523 Haryana Appropriation (Vote on Account) Bill 1968

[Shri Bhupesh Gupta.] of the Governor giving his assent, saying 'I assent to the Bill' whereas the Deputy Speaker says 'It is left blank<sup>5</sup>.

THE DEPUTY CHAIRMAN : The issue is not that here.

SHRI BHUPESH GUPTA : You

know Chandigarh is common. The Centre is running this institution. You enjoy this when I say this.

THE DEPUTY CHAIRMAN : We have only one hour.

SHRI BHUPESH GUPTA : Let me develop this point. Whether the document is forged OT not, it is for the Government to say. Here, believing it to be genuine, we have brought it. If we are wrong, correct us.

SHRI NARINDER SINGH BRAR (Punjab) : What proof have you got to say that it is genuine ?

SHRI BHUPESH GUPTA : It is for the Government. I do not say : 'Accept our version'. We have brought the document to you. Therefore, let the Government say what it has to say. Chandigarh is the common factor here. Two Governors are there and between Mr. Chakravarty and Mr. Pavate. living in the same place, they are making a mess of our constitution, bedevilling everything in public life, helping the Congress to carry on as they like. In Haryana they wanted mid-term elections because I know the Congress party thought thoy had better chance of winning. In Punjab they would not go in for mid-term elections because they know that the Gill gang and the Congress party would be wiped out from the Punjab politics. Why do not advise your Prime Minister to play cricket and accept our challenge for mid-term elections in Punjab'. \v<> did riot reorganise the Punjab

#### Han/am Appropria- 6524 tion Bill 1968

State to deliver the divided Punjabi-speaking and Hindi-speaking areas to the pleasure of the Governors or to the intriguers of South Block and North Block or to the Prime Minister's kitchen Cabinet. We did not do so for tliat. We reorganised the Punjab State into two States on a linguistic basis in order that democracy could be more stabilised, public life could be rid from certain inhibitions and frustrations so that the people speaking those languages do have a full outlet of their cultural and self-expression through the democratic institutions but this Congress regime, this Government and the Centre in particular, is the fountain-head of all intrigues, corruption and political manipulation. Mr. Chavan has become the Field Marshal of toppling operations. He has become the Field Marshal of operations against the non-Congress Governments and against the democratic movements. I .wish well of the Haryana people and I do sincerely hope that in Haryana the Congress would be trounced, the name that is shame and dishonour, the organisation of those manipulators and traitors, those arch machinators and topplers of the non-Congress Governments, the servers of vested interests. That party should be defeated in Haryana, come what may. That is itself would be a positive achievement. We look forward to the defeat of the Congress in the coming mid-term elections.

#### KUMARI SHANTA VASISHT :

1 take very serious objection to tliat Mr. Gupta said. My party at least came out with some number whereas his party had only ome person out of 80 members in the Corporation. This time there is not even one left. Now he will not listen. I cannot do all that politics. He is shouting at the top of hia voice. I was saying that they had only one member out of 80 in the Corpora-

### 6525 Haryana Apjtropriation [ (Vote on Account) Bill, 1968

tion. Now even that one is gone, lie has no business to advise me to get out of the Congress. If he is so keen about my party, he should ask the Prime Minister to defect. I am challenging his *bona fides*.

SHRI BHUPESH GUPTA : I apologise to Miss Shanta Vasisht for giving a good suggestion because she will never accept a good suggestion in time. Before it is too late let her listen to me.

THE DEPUTY CHAIRMAN : Order, order.

SHBI BHUPESH GUPTA : All right, let us go on a joint deputation. Will you join me ?

THE DEPUTY CHAIRMAN : If both of you have any more points, please go to the lobby.

SHRI BHUPESH GUPTA : Generally I do not have any further discussion with ladies in the lobby.

SHRI KRISHAN KANT (Haryana): I thank you for giving me this time. I hope the time that Mr. Gupta and Kumari Vasisht have taken for other matters will not be taken out of the Haryana debate. I am sorry I wUl not oblige Mr. Gupta by trouncing the Congress with a thumping majority for the opposition. I can assure him that we wdl not oblige him at all and Congress will come in thumping majority in Haryana. We are really honoured that this Budget debate of Haryana is being dealt on behalf of the Government, by the deputy to the D.P.M.-the D.D.P.M. because the D.P.M. is not here and I do hope tliat the D.D.P.M. will certainly give assurances and make the Union Governmeiit and the Harvana Government act with the full authority of the D.P.M. I am going to raise two or three matters on which I think the

# Haryana Appropria- 6526 tion Bill. 1968

Government of India also will have to take some decision. The first thing is that the Budget of Haryana is rather a very stale and colourless Budget, as the Governor there probably is, and I do not think that the Government of India would have probably advised him to give them such a stale Budget which is neither a courageous Budget nor a spirited Budget nor a lively Budget. I do not know what kind of a Budget it is.

But I like to bring to the notice of the hon. Deputy to the Deputy Prime Minister that the basic problem in Haryana is one of irrigation. Out of a IOO lakh acres of land we have got only about 30 lakh acres of land properly irrigated, and out of that, 24 lakh acres of laud is canal-irrigated. The problem in Haryana is that we do not have rivers, and because of lack of the rivers the subsoil water is not there. Because such water is not there, the main problem there is to properly utilise the drains and flood waters which we have not been able to do up till now. Also the basic problem lies in the fact that proper allocation of water has not been made to Harvana from the Bhakra canal, which, it was thought, would be made when Harvana State was formed from out of the composite Punjab State. I would like to bring to the notice of the hon. Minister that when the project of Bhakra dam was made, it was decided that "23 lakh acres of water would go to Haryana and 8 lakh acres of water to Punjab. In 1948-19, when the distribution was done, 28 lakh acres of water went to Haryana, and Punjab's quota was increased from 8 to 27 lakh acres. You will understand that a backward area like Haryana required more water, and if that water is given, it can have a great bumper crops and it can really feed many parts of India. But I have to say that this

### 6527 Haryana Appropriation, [ R (Vole on Account) Bill, 1968

### Haryana Appropria- 6528 lion Bill 1968

*[ban* KiT-nan Kant.J basic injustice has been done to Haryana and I hope that the Government of India will correct this thing so that Haryana gets the proper irrigation facilities.

Secondly, there were a number of schemes for using drain waters and lake waters. It was decided that the drains at Bhind and Kotla, and the lake at Ujna would irrigate respectively 3 lakh acres, 4 lakh acres and 12 lakh acres respectively and that this decision would be implemented by taking the necessary action. But I do not think anything has been done up till i now. When Haryana, before its separation as a separate Haryana State, was part of Punjab, there was an irrigation scheme costing Rs. 75 lakhs which was to benefit Mahindergarh, Gurgaon and Hissar. I do not know whether it is lying in cold storage or whether it is all forgotten, or left in Punjab.

Thirdly, there was a lift irrigation scheme to irrigate lands in Narwana branch making use of the Bhakra Canal and its network. I do not know

what is being done about it.

Now, Sir, I am sorry to say this. At the last meeting of the Consultative Committee set up for Haryana held at Chandigarh on the 2nd of this month, I specifically requested them to let us have a note about the present position in the matter of Haryana's power potential and irrigation potential, but to no avail, and today we are discussing the Haryana Budget in this Rajya Sabha ; the Lok Sabha has already discussed it. But up to now the Haryana Government and the Central Government have not been able to provide us with that note that we required. Now they will say there is no need because there the elections are going to take place. Now this is

not the way the things should happen, and I do not know what the Central Government and the Haryana Government would do.

Now I would like to refer to another aspect of the State and that is the dissatisfaction of the Subordinate Services in Haryana. Now you know that those Subordinate Services have been agitating for A along time and agitating in a non-violent way and in a very constitutional way, and only when they found that nothing could be had that way, they had to resort to certain actions, to hartal and all that. I am sorry to see the attitude shown by the Haryana Government, and especially the attitude of the Governor. This is most condemnable, most reprehensible, and the way he has behaved towards the Subordinate Services should be fully condemned. I congratulate the agitating Haryana Subordinate Services for the way they have been non-vio-lently carrying on their agitation. If there has been any violence, it has come from the. Government, not from the Subordinate Services. If you compare the way in which -way this agitation is conducted in Haryana with the agitations carried on in U.P. and other places, you will find that the agitators in Haryana have behaved in a more dignified manner. As I said, if violence has come and other things have come, they have come from the side of the Government, and they have done it in a very bad way.

As regards the various demands I would like to refer to only two or three demands. One is about the dearness allowance. Now the D.A. has been given. They wanted the principle of parity between Punjab and Haryana on the Central Government scales. The Haryana Government have agreed. But what they have done ? They have conceded the demand of the agitators

### 6529 Haryana Appropriation (Vote on Account) Bill, 1968

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### Haryana Ajypropria- 6530 tion Bill, 1968

in this regard but not fully; they do not know how to show grace. And what is thi? ? They have granted the Central scale of dearness allowance but not given the arrears. It was a matter of one crore of rupees. If it had been paid I think the agitation would not have continued. But I am sorry to say that tli is Government does not know how to behave with their own services who have to run the wheels of the Government. It was a question of paying Rs. ! 1| crcres to the teachers and other people. But they have not agreed to pay this arrear. I told the Governor that this was a very wrong policy and it should be corrected. All the political parties supported this reasonable demand, lam sure that, when the popular Government comes to power, they will grant this, and because we are sitting here in Parliament discussing the Haryana Budget, I wish the Government of India, the Home Minister and the Finance Minister had come to the rescue of the aggrieved people and settled their legitimate demand.

Now, the Kothari Commission Award was accepted, but I do not know whether the hon. Deputy to the Deputy Prime Minister knows that with the application of the latest scales of pay recommended by the Kothari Commission a deduction in the dearness allowance ranging from Rs. 80 to Rs. 18 has been made from each teacher. Instead of gaining from the Commission's recommended higher scales of pay, they have incurred losses. It this the way of accepting the Kothar: Commission's Award fBut tlu difficulty is due because of the policy o: the Governor there. And yet th< Government of India has placed Har vana under the rule of that Governor Why is the Parliament not acting What is our Constitution doing ? W< are agitating here, but it is the Gover nor there who should act, and he i

rot moving. r"ut someDoay eise tnere, svho can appreciate the difficulties af the people, not the I.C.S, people. Ihe biggest defeat of the Indian revolution has been the appointment of the I.C.S, even after independence. If these people had not been there, we would not have come to this sorry state of affairs.

I am sorry that even the promises made to the Roadways people have not been fulfilled. They say something but they don't do anything. Is this the way the whole thing is go ng to be done ? I wish the Government of India, even at this late stage, interferes and sees that the next phase of the agitation does not come about, and the agitators do not have to go for dharna and such other things. I am sorry that promises have been made but are not properly fulfilled. Their latest being programme is a black flag demonstration and indefinite fast by two leaders of the an Subordinate Servicfl-I do no'; know. Is it not. a slur on the Government of India-when I they are running the State now-that they have their services agitating ?

Now a second point I would like to make and to which I earlier ref rred was the share of Haryana in the Punjab University. You will be ; stonished to know, Madam Deputy Chairman, tliat, after Haryana was made a separate State under the Punjab Reorganisation Act, that in section 72, it was said that the Government of India can and will give directions for ! modifications in respect of Harvana's representation in the Punjab I'r/iversity. You will be astonished tc know that even, at present, out of the 85 members of the senate, there are only 9 members from Harvana, and out of the 15 elected members to the Syndicate there is none from Haryana. Then on the Board of Finance, which decided about

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[ Shri Krishan Kant. | the allocation of funds and various other subjects in which also the appointment of teachers and their promotion comes, there is none from Haryana. I know that some attempts are being made by the Punjab University to show that Harvana has been properly represented. Some people from Punjab are being shown as from Harvana— is it all that simple thing ? I am sorry if this thing is done and Haryana will surely resent it. Madam, you would like to know this also that even at present about 40 per cent of the expenses of the Punjab University are being borne by Haryana. And even in the present Budget we are sharing the expenditure on common institutions like the Punjab University, but we do not have our proper share in the Punjab University's Senate and Syndicate and on the Board of Finance. You will be astonished to know that even for the regional centre at Kohtak which the Punjab University runs, the Haryana Government has to pay 50 per cent. Eevn for the institutions in Punjab-It may be that the institutions were there from before partition-for example, the Extension Library at Ludhiana and the Vishwcsh-waranand Institute of Sanskrit and Indological Studies at Hoshiarpur are, of course, being fully financed by the Punjab University. It is all right. They arc doing it. We are not objecting to it in any manner, but the main thing is that Haryana is not getting its proper share in the affairs and administration of the Punjab University and it is Punjabi-dominated. I have written about this situation and have raised this problem. I have wanted that some direction should go from the Government of India in the month j of March itself because the process of election for the senate haa started. The date sheet of election has already been announced. If these elections are

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not immediately held, I am afraid Harvana will remain unrepresented for the next four years. This thing was raised by Haryana Government and the Punjab University did consider it. But it has not been implemented up till now, I am sorry to see. I am sorry that fictitious matters and baseless arguments are being put forward. I will not wonder if one day it is even said that in the person of Shri Suraj Bhan, the Vice-Chancellor of the University, Harvana haa got representation, since he belongs to Harvana because he was once Vice Chancellor of Kurukshetra University. That argument may be put forward. That is not at all correct and the people of Haryana are not going to tolerate this sort of thing. They should have adequate representation, and I would request the Government to do something about it even during the month of March itself so that Haryana does not remain unrepresented in Chandigarh University for the next four years.

Lastly, there is one suggestion I have to make about the name of the Punjab University. I would like to submit that the name of the university, which it is suggested should be changed to that of Chandigarh University, should fittingly be changed to Lala Lajpat Rai University. I say this because our great leader Lala Lajpat Rai who was born in Punjab started his political activities and his whole career hi Haryana and so this will be a fitting memorial to his great name. This university should, therefore, be called Lala Lajpat Rai University.

Thank you, Madam.

ंश्री मुख्तियार सिंह (हरियाणा) : में डम डिप्टी चेयरमन, यह आज जो हरियाणा के बजट के बारे में एप्रोप्रिएशन बिल पेश है उसके बारे में मैं कोई ब्लैकमेलिंग करने के लिये खड़ा नहीं हुआ हूं। कुछ मेम्बर्स ने इधर

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से कहा कि हरियाणा के लोगों के साथ कुछ वेस्टेंड इंटरेस्ट्स हैं जो उनकी तरक्की नहीं चाहते, यानी इस हाउस के अन्दर ही हरियाणा का नाम लेकर ब्लैकमेलिंग की गई । इस हरियाणा के साथ किसी को प्यार नहीं है । हरियाणा की हिस्ट्री बताती है कि इसके साथ हमेशा एक वडी सौतेली मां जैसा सलुक होता रहा है। हरियाणा के बहादूर लोगों ने आजादी की लड़ाई लड़ी, सन् 1857 ई० के गदर के ग्रन्दर बढ़-चढ़ कर हिस्सा लिया । श्रौर ग्रंग्रेजी सरकार ने एक सजा के तौर पर इसके टकडे करके पंजाब के साथ मिला दिया। उसको सजा दी गई। अत्रंग्रेजी राज के ग्रन्दर इसकी कोई तरक्की नहीं हई । सबसे बैकवर्ड इलाका हरियाणा का ख्याल किया जाता है। ख्याल किया जाता था कि आजादी मिलने के बाद यहाँ की कुछ तरक्की ग्रौर डेवलपमेंट होगा लेकिन पंजाब के लोग हरियाणा के इलाके को अपनी एक कालोनी समझे हुये थे। जहां पंजाब का सबसे बडा जबरदस्त डेवलपमैंट सरदार प्रताप सिंह कैरों के राज में हुआ वहां हरियाणा के इलाके को एक तरह से किमनली नेगलेक्ट किया गया तरक्कियात के कामों में। यहां कोई तरक्की नहीं हुई। जिस वक्त पंजाब का बंटवारा होना था और पंजाबी सुबा बनना था हम अपनी पार्टी के लोगों के साथ एक डेपुटेशन की शक्ल में यहां सेंट्ल लीडर्स और कांग्रेस हाई कमान्ड के तमाम लोगों से मिले तो हमें जाते ही कहा गया कि पंजाबी सूबे का सवाल नहीं अब तो हरियाणा बनाने का सवाल पैदा होता है क्योंकि हरियाणा के लोग पंजाब के अन्दर नहीं रहना चाहते । तो हरियाणा को तरक्कियाती कामों की तरफ से बहत इगनोर किया गया और पंजाब के साथ हरियाणा के लोग नहीं जाना चाहते तो हरियाणा बनाना है, यानी बनाना था पंजाबी सुबा आरेर बहाना लिया गया हरियाणा की बैकवर्डनेस का । खैर. उसके

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बाद पंजाब का बंटवारा हम्रा, उनको पंजाबी सूबा बनाना था सो पंजाबी सूबा बन गया, हरियाणा भी निकल कर ग्रा गया ग्रौर एक साल से ज्यादा अर्सा हआ हरियाणा को बने हये। इसके अन्दर कांग्रेस की हकमत आई. ऐसे शभ दिन उन्होंने कदम रखा था--कृष्ण-कांत जी न-कि 13 मार्च को उनको हलफ दिलाया गया भ्रौर वहीं तेरहवीं हो गई, 13 दिन के बाद ही खत्म हो गई। उसके बाद संयुक्त दल की हुकूमत आई, सात आठ महीने वहां राव बजारत रही और वह जैसे खत्म हई वह, डिप्टी चेयरमैन साहिबा, ग्राप जानती हैं, हाउस के ग्रन्दर उसको डिसकस किया गया। गवनंर की एक कलम की वजह से यहां दिल्ली के दरवार में कांग्रेसी नेताओं ने बैठकर उसको खत्म कर दिया, कोई माइ-नरिटी की बेसिस पर राव वजारत खत्म नहीं हुई, वहां उसकी मैजारिटी नहीं थी यह बात नहीं, बल्कि डिफेक्शंस का एक बहाना लेकर कि वहां डिफेक्शंस बहत ज्यादा होती है उसको खत्म किया गया । अब प्रेजीडेंट रूल ग्राया, गवर्नर की हुकुमत हुई और गवर्नर की हकमत आने के बाद आप देखती हैं कि यह बजट आपके सामने है। अभी कृष्णकांत जी जैसा कि फरमा रहे थे उसने सेंटल गवर्नमेंट की हिदायत के मुताबिक यह किया, मैं भी गवर्नर साहब से मिला था, उनसे बातचीत की थी और हरियाणा के जो प्राब्लम्स थे उनके बारे में उनसे डिसकस किया तो उन्होंने कहा कि में तो एक बंधा हग्रा बैठा हन्ना हु, जैसी ऊपर से कोई हिदायत मिलती है उसके मताबिक मैंने तो एक रूटीन ढंग से इस बजट को तैयार करा है , न इसके अन्दर कोई डेफीसिट फाइनैनसिंग कर सकता हूं ग्रौर न कोई डवलपमेंट के लिये कुछ कर सकता हं, जैसा भी है उस ढंग से में तो एक सरप्लस की शक्ल के अन्दर उसे पेश कर दूंगा। डिप्टी चेयरमैंन साहिबा, समझ में बात नहीं ग्राती कि इतनी चीजों के बावजूद भी

### 6535 Haryana Appropriation (Vote on Accmnt) Bill, 196S

### [RAJYA SABHA] Haryana Appropriation 6536 ' Bill, 1968

श्री मख्तियार सिंह]

हरियाणा को इस तरह इगनोर करते रहे, नेगलेक्ट करते रहे लेकिन इस गवर्नरी राज के अन्दर भी जब कि प्रेजीडेंट रूल हो तब भी वही ढाक के तीन पात वाली बात। तरक्कि-याती कामों के लिये अगर इस बजट को देखा जाय तो एक हंसी सी ग्राती है डिप्टी चेयरमैन साहिबा। मैं तो यह समझता हं कि यहां आज इस राज्य सभा के अन्दर हम कोई स्टेट का बजट नहीं डिसकस कर रहे हैं बल्कि पंजाब के अन्दर अमृतसर म्यनिसिपैलिटी का जो बजट है उसको हिसकस कर रहे हैं, यानी एक ऐसा बजट बनाया गया है जो कि, जसा कि, अमतसर को म्यनिसिपैलिटी का वजट बनाया गया हो । वहां की तरक्की तो कहां होनी है एग्रीकल्चर के लिये क्या है ? आप सच मानें, इसके अन्दर कोई मगालते की बात नहीं, अगर सही ढंग से वहां पर एग्रीकल्चर प्राब्लम को टैकिल किया जाय तो इस देश के ग्रन्दर, भारतवर्ष के ग्रन्दर, हरियाणा हिन्दू-स्तान की एक ग्रेनरी माना जा सकता है, यानी इतना ग्रनाज वहां पर पैदा किया जा सकता है जो कि हिन्दूस्तान के लिये काफी हो, लेकिन यह मुल्क की बदकिस्मती है, यह बडे ग्रफसोस की बात है कि जहां ग्रनाज पैदा करके किसान अनाज के जखीरे के जखीरे भर सकता है और बाहर से अनाज मंगाने की जरूरत न रहे वहां पर उसको एग्रीकल्चर के लिये, खेती-बाड़ी करने के लिये कोई साधन महैया नहीं किया जाता । यह 1 करोड़ 38 लाख रुपया एग्रीकलचर के लिये दिया गया है और उसके अन्दर 1 करोड रुपया जो है वह इरीगेशन स्कीम्स का है जिसकी बाबत बहिन शान्ता वशिष्ठ जित्र कर रही थीं। तो उसके ग्रन्दर इस हरियाणा की तरक्की करनी है डिप्टी चेयरमैन सहिवा । डिप्टी चेयरमैन साहिबा, हमारे साथ तो इतना नाजेबा सलक होता रहा है । एक भाखड़ा डैम बना दिया गया है। वह हरियाणा की

प्यासी घरती को पानी देने के लिये बनाया गया था। लेकिन उसका जो हमें शेयर मिला है वह क्या है ? बडा अफसोस है कि उसका ज्यादातर हिस्सा पंजाब को मिला ग्रौर राजस्थान तक उसका बडा हिस्सा ले जायगा लेकिन हरियाणा को उसका थोडा सा हिस्सा. शेयर मिला है। भाखडा डैम के अन्दर हमारा क्या हजा। उसके ग्रन्दर हमारा रिप्रेजेन्टेशन नहीं, हमें कोई इय रिप्रेजेन्टेशन नहीं दिया गया, उसके ऊपर पंजाब के लोगों का गलबा है, हिमाचल प्रदेश के ग्रन्दर भाखडा डैम वाके है और हरियाणा के लोग इस इन्तजार में हैं कि क्या कोई पानी उसके अन्दर से ले सकते हैं। हरियाणा के ग्रन्दर कोई डैम नहीं है। इस बजट में प्राविजन होना चाहिये था कि जमना के ऊपर जो पसाउ बंध है उसको बांध देते. डैम बनाते । यहां हरियाणा के अन्दर 30 परसेंट जमीन को पानी दिया गया। ग्रौर पंजाब के अन्दर 70 परसेंट जमीन को पानी दिया गया । कितना जबरदस्त ग्रभाव इरिगेशन का हरियाणा के अन्दर है। फिर आज वाटर लागिंग की वजह से वहां हरियाणा की लाखों एकड जमीन खडी हई है। तो एग्रीकल्चर में 1 करोड रुपया रख कर उसके अन्दर उस 70 परसेंट लैन्ड को पानी देना चाहते हैं। या इस 1 करोड रुपये से वाटर लागिंग को खत्म करना चाहते हैं, उसी एक करोड के ग्रन्दर सब करना चाहते हैं। इनका स्लोगन तो यह होना चाहिये कि पानी के बगैर जमीन को मरने नहीं दिया जायेगा, खराब नहीं होने दिया जायेगा और पानी के बगैर हरियाणा की जमीन को प्यासा नहीं रहने दिया जायेगा, लेकिन इस एक करोड या डेढ करोड़ रुपये के अन्दर क्या तो नंगी नहाये क्या निचोडे । क्या होगा वहां पर ? वहाँ पर ट्यबवेल्स लगेंगे या बहां कौन सी कोई तरक्की करोगे ? एग्रीकल्चर की कौन सी

### 6537 Haryana Appropriation [26 MAR, 1968] (Vote on Account) Bill, 1968

तरक्की होगी। कौन सी इरीगेशन की स्कीम्स वहां पर बनाई जायेंगी । घग्घर के पानी को **अपर रोक कर हमारे इलाके का फ्लड कर** देते हैं, उस फ्लड की वजह से वहां पर करोड़ों रुपये का नुकसान हर साल होता है, तो वहां पर उसके ऊपर कोई डैम बना कर यहां के लिये कोई इरीगेशन स्कीम्स बनाई जाती. मुरत्तब की जाती। उसी तरह जमना के ऊपर, मैंने ब्रर्ज किया, उसी तरह से साहिबा नदी का पानी रोक कर किया जाता तो बहत कुछ जमीन में वहां पर जो पानी हमें दिया जाता है तो सिर्फ बरसात के मौसम के ग्रन्दर दिया जाता है ग्रौर उसके बाद भी मरने की ड्वने की कमी रह गई हो तो सारी नहरें जो रह गई हैं पंजाब की सारी की सारी वह खोल दी जाती हैं। जितनी बाकी कसर है वह भी फलड्स की वजह से पूरी हो जाती 31

## (Time bell rings.)

डिपुटी चेयरमैन साहिबा, ग्रभी मैं थोड़ा और अर्ज करना चाहता हं । अभी पंजाब युनिवर्सिटी के बारे में जिक कर रहे थे, वहां पर हमारा कोई शेयर नहीं, मेरी समझ में बात नहीं आती कि हिसार के अंदर एक एग्रिकल्चर युनिवर्सिटी है जो लुधियाना एग्रिकल्चर युनिवर्सिटी के नीचे बनाई गई है यानी एग्रिकल्चर युनिर्वासटी हरियाणा के लिये अलहिदा बनानी थी, उसका प्राविजन ग्रलाहिदा बनाना चाहिये था लेकिन वह भी लुधियाने के नीचे है। मेरी समझ में यह बात आती नहीं। जैसे पंजाब युनिवर्सिटी के म्रंदर हमारे साथ यह सलुक हो रहा है कि वहां पर हम 40 परसेन्ट रुपया देते हैं पंजाब युनिवर्सिटी को, लेकिन रिप्रेजन्टेशन हमारा वहां पर एक भी परसेन्ट नहीं है। वहां पर सिडीकेट के अंदर एक भी नहीं है। Not a single member in the whole syndicate of Punjab University.

इसी तरह से लुधियाना एग्रिकल्चर युनिवर्सिटी के ग्रंदर रहेगा । 40 परसेन्ट पंजाब युनिवर्सिटी

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को हम दें, हमारा रिप्रेजन्टेेशन नहीं हो, हमारी कोई बात वहां सुनी नहीं जाय, मैं तो इस गवर्नमेंट से अर्ज करूंगा कि वह रुपया 40 परसेन्ट जो हम देते हैं वह बन्द कर देना चाहिये और पंजाब युनिवर्सिटी को हमें कोई रुपया नहीं देना चाहिये । अगर हमारे साथ यही सलूक वहाँ पर किया जाता है तो हिसार युनिवर्सिटी को हरियाणा के लिये एक इन्डिपेन्डेंट युनिवर्सिटी बनाना चाहिये ।

अफसोस की बात है, अभी कृष्णकांत जिक कर रहे थे, सर्वार्डिनेट सर्विसेज वाले हमारे गवर्नर साहब से मिले कि इतना डिस्कि-मिनेशन पंजाब और हरियाणा की सर्विसेज के अंदर क्यों किया जाता है ? एक साल पहले एक कमरे के अंदर जो लोग एक साथ बैठे थे वह आज कितना बुरा महसूस करते होंगे, एक साथ बैठे हुए सर्बार्डिनेट सर्विसेज वाले रोते रहें कि तमाम की तमाम फैसिलिटीज जो पहले उनके साथ मिलती थी वह उनको नहीं मिलें । अभी कोठारी कमीशन के बारे में कह रहे थे कि उस पर कोई इम्प्लीमेन्टेशन नहीं होता...

THE DEPUTY CHAIRMAN: That will do.

श्री मुख्तियार सिंह : मैंने कहा इस गवर्नमेंट को शर्म आती है कोठारी कमीशन की सिफारिश को इम्प्लीमेन्ट करने में । यह कच्छ ग्रवार्ड को इम्प्लीमेन्ट कराने के लिये एंग्री हो गए, उसमें शर्म नहीं आई लेकिन सवार्डिनेट सर्विस वालों के लिये और कोठारी कमीशन जो बनाया, उसकी सिफारिशों को इम्प्लीमेंट करने में हमारी गवर्नमेंट को शर्म आती है ।

# (Time bell rings.)

डिपुटी चेयरमैन साहिबा, बड़े अफसोस की बात है कि इस हरियाणा के ग्रंदर जो कुछ हो रहा है, जो कुछ किया गया है वह आपके सामने लाया जाय । एक जिक करना चाहता हूं। जिस बक्त इस हरियाणा की विधान सभा को डिजाल्ब किया गया, तो बह रिपोर्ट गवर्नर

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श्री मुख्तियार सिंह]

साहब की म्राई थी, चह्वाण साहब ने यहां पर कहा था कि डिफेक्शन्स बहत ज्यादा होते हैं हरियाणा के अंदर और वह गवर्नमेंट की सारी की सारी रिपोर्ट जो है वह डिफेक्शन्स के ऊपर बेस्ड थी ग्रौर उन डिफेक्शन्स की वजह से ग्रसेम्बली को वहां पर भंग किया गया, मिड-टर्म पोल का वहां पर ग्रब ऐलान हो चका है, 12 मई को मिड-टर्म पोल होने वाला है लेकिन इस सब की किस्मत का कैसे फैसला होना है। अपने कांग्रेस के भाइयों की तरफ देख कर मुझे अफसोस आता है। हमारी तरफ एक मसल है : दुध के दांत पलने में पहचाने जाते हैं । यानी : Coming events cast their shadows before. उन्होंने एक सप्तऋषि कमेटी वहां पर बैठा दी है। डिफेक्शन्स की वजह से ग्रसेम्बली को भंग किया गया था यह कह कर कि डिफेक्शन्स बहत ज्यादा है, वहां पर कांग्रेस की कोई सात विषयों की कमेटी बनाई गई थी। स्नासमान में 7 तारे उठते हैं और धर्म तारे के बगल में चक्कर लगाते हैं उसी तरह से वह सप्तऋषि कमेटी मब्तमिल है । उसमें फैसला करने वाले उसके ग्रंदर खुद डिफेक्ट्स वैठे हुए हैं, चांद राम जैसे, देवीलाल जैसे । वह हरियाणा की किस्मत का फैसला करेंगे....

THE DEPUTY CHAIRMAN: That will do. You must finish.

श्री मुख्तियार सिंह : में रिक्वेस्ट करूंगा यहां पर उस गवर्नमेंट को टापल डाउन करने के लिये होम मिनिस्ट्री के ग्रंदर साजिश चलती रहे लेकिन चह्लाण साहब वहां रोहतक के ग्रंदर गये ग्रौर सर छोटू राम जयंती के समय उन्होंने हरियाणा की जनता को संदेश दिया कि हरियाणा के लोगों को चाहिये कि यह डिफेक्ट्स जो हैं, फ्लोर कास करने वाले, उनको मुंह नहीं लगाना । सभी दूसरी पार्टियों से उन्होंने ग्रपील किया कि डिफेक्ट्स को मुंह न लगाएं ।...

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THE DEPUTY CHAIRMAN: That will do. We must finish this in hour. The time has been allotted. I am very sorry, for five minutes I have been warning but you don't seem to finish.

श्री मुख्तियार सिंह : मैं नहीं जानता था कि इस तरह से हरियाणा का नाम लेकर यहां पर पंजाब का बंगाल का सब का मसला आये-गा। हम जानते थे कि इसमें बोलने के लिये कोई टाइम नहीं रखा गया है।

उपसभापति : समाप्त कीजिए । That will do. I am calling the next, speaker; Mr. Jagat Narain.

श्री मुख्तियार सिंह : तो डिपुटी चेयरमैन साहिवा। मैं एक बात पेश करना चाहता हूं कि डिपुटी मिनिस्टर यहां बैठे हुए हैं, उन्हें हरियाणा की तरक्की के लिये कुछ न कुछ इसमें प्राविजन्स करने चाहियें जिससे कि हरियाणा का डेवलप-मेन्ट हो सके। खैर, अगर आप यह चाहते हैं तो मैं अपना भाषण फिनिश करता हूं, वैसे हमारे कहने की बातें रह गई हैं।

THE DEPUTY CHAIRMAN : Mr. Jagat Narain. Please don't exceed your ten minutes.

श्री जगत नारायण (हरियाणा) : महोदया, मैं वजीर साहब की खिदमत में तीन चार बातें उनकी तवज्जह दिलाने के लिये कहना चाहता हूं । पहली बात तो यह है कि मैं उन लोगों में से था जो यह समझते थे कि यहां पर प्रेसिडेन्ट रूल नहीं ग्राना चाहिए हरियाणा में, क्योंकि अक्सरियत थी मौत्तहदा मोहाद की । खैर, प्रेसिडेन्ट रूल हुग्रा, ग्रब उसके बाद मैं इस राय का था कि गवर्नर का रूल कम से कम हो, साल तक चलना चाहिये, और इसलिये चलना चाहिये कि लोगों को मौका मिल जाय ग्रच्छी तरह से ग्रपने ग्रापको संभालने का मगर जो कुछ पंजाब के गवर्नर ने किया है, जिस ढंग थर उसने पंजाब के चीफ मिनिस्टर के कहने पर

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साइन किये हैं कागज पर वह आपके सामने <del>ग्राए हैं । उसको महेनजर रखते हए मैं समझ</del>ता हं कि अब इलेक्शन होने ही चाहियें और मैं वजीर साहब से यह दर्खास्त करता हं कि हरियाणा का इलेक्शन कम से कम फेयर तो होना ही चाहिये क्योंकि यह सेन्टर की तरफ से हो रहे हैं और वहां गवर्नर का राज है । तो कम से कम यह इलेक्शन जरूर फेयर होना चाहिये और जो इलेक्शन के रूल्स हैं उनको ग्रच्छी तरह से फालो किया जाना चाहिये । पिछली दफा मैंने कहा था कि वहां पर टान्सपोर्ट इस ढंग से इलैक्शन में इस्तेमाल किये गये हैं कि एक एक कैन्डिडेट के पास सौ सौ ट्रान्सपोर्ट का इंतजाम होता था, हालांकि इतना नहीं होना चाहिये ।

श्री महेश्वर नाथ कौल (नाम-निर्देशित) : रुपया कहां से आता है ?

श्री जगत नारायण : मैं समझता हं वजीर साहब इसकी तरफ ध्यान देंगे, इलेक्शन कमिइनर को दरख्वास्त करेंगे कि जो कुछ भी कर सकते हैं करें ग्रौर वहां पर इलेक्शन जो हों वह बिल्कुल फोयर होने चाहियें, इस ढंग से होने चाहियें कि रूल्स जो हैं उनको हम ग्रच्छी तरह से मनवा सकें । यह नहीं हो, जैसा मैंने अर्ज किया, एक एक ग्रादमी के पास सौ सौ गाड़ियां हों जिसमें एक एक कैन्डिडेट का लाख दो लाख रुपया खर्च होता है। फिर वही आया राम श्रीर गया राम ग्रायेंगे ग्रीर उसका ग्रसर यह होगा कि आपको साल के वाद गवर्नर रूल फिर लाग करना होगा। तो जब तक आप फेयर इलेक्शन नहीं करायेंगे तब तक स्टेबिलिटी नहीं ग्रायेगी ।

बाकी, सर्बाइनेट सविसेज के मुतल्लिक काफी कुछ कहा गया । मैं फिर वजीर साहब से कहूंगा कि गवर्नर साहब ने उनके साथ बड़ा ''शैबी ट्रीटमेन्ट'' किया है, सबार्डिनेट सर्विसेज के जो छोटे मुलाजमीन हैं उन्होंने दरख्वास्त की M/P(N)70RSS-4

है, उसमें ग्रपनी डिमान्ड्स दी हैं कि कम से कम जो कुछ पंजाब के लोगों को दिया गया है वह हमें दिया जाय । यह डिमान्ड उनकी बड़ी माकुल है, इसको उन्हें तसलीम कर लेना चाहिये और गवर्नर को हक्म करना चाहिये कि कम से कम पंजाब के मुलाजमीन सबाईिनेट सर्विसेज में जो तनस्वाह पा रहे हैं वह हरियाणा वालों को भी मिलनी चाहिये।

बाकी दूसरी चीज जो में ग्रर्ज करना चाहता हं वह यह है कि हरियाणा का सुबा जो है वह सारा सात जिलों में समाया है, ग्रौर 75 लाख के करीब उसकी आवादी है । वह नागालैण्ड, गोवा, दमन और दीव सब को छोड़ने के बाद सबसे छोटा सूबा है । बदकिस्मती से पंजाब का बटवारा हुम्रा और वह ग्रलग हम्रा । वहां पर हालत यह है कि जब तक ग्राप सेन्टर से हरि-याणा की मदद नहीं करेंगे तब तक हरियाणा का जो सुबा है वह तरक्की नहीं कर सकता । वजीर साहब को खुद भी यह बात मालुम है क्योंकि उनका इलाका भी हरियाणा के इलाके के साथ साथ मिलता है । इसलिये मैं वडी ग्रदब के साथ उनकी खिदमत में कहंगा कि सेन्टर से कुछ रुपया खर्चा कीजिए हरियाणा की बेहतरी के लिये, हरियाणा के डेवलपमेन्ट के लिये । क्योंकि अगर आप चाहते हैं कि हरियाणा अपने पांव पर खड़ा हो ताकि वहां पर एक मजबूत वजारत काम कर सके, तो जब तक सेन्टल गवर्नमेंट उसकी मदद नहीं करेगी तब तक वह सूबा ग्रपने पांव पर खड़ा नहीं हो सकेगा ।

जहां तक एग्रिकल्चर और इन्डस्टीज के बारे में ग्रान्ट रखी गई है, वह इतनी कम है कि उससे वह सूबा अपने पांव पर खड़ा नहीं हो सकता है । तो मैं वजीर साहब से अदब के साथ कहना चाहता हूं कि उन्हें इसकी तरफ ध्यान देना चाहिये ।

इसके साथ ही साथ में यह भी अर्ज करना चाहता हं कि जो यह वजट है उसको मसावी तौर पर खर्च किया जाना चाहिये । हरियाणा

### 6543 Haryana Appropriation (Vote on Account) Bill, 1968

### [RAJYA SABHA] Haryana Appropriation 6544 Hill, J968

श्री जगत नारायण

में इस समय सात जिले हैं ग्रौर ऐसा न हो कि एक दो ही जिलों पर ज्यादा खर्च कर दिया जाय श्रौर दूसरे जिलों की तरफ घ्यान न दिया जाय । मुझे हरियाणा के कुछ जिलों के बारे में मालम है। एक जिले के बारे में मैं भी जानता हं क्योंकि 1952 में मैं नारायणगढ तहसील से सब से पहले खडा हम्रा था और उसमें कामयाब हन्ना था। अगर वजीर साहब उस तहसील में जायें तो उन्हें वहां का हाल मालम हो जायेगा कि उसकी क्या हालत है। वहां पर लोगों को पानी पीने के लिए सात मील दूर जाना पड़ता था। वहां पर कोई सड़क नहीं थी, बिजली नहीं थी, टेलीफोन नहीं था ग्रौर उस छोटी सी तहसील में जाने के लिये भी कोई रास्ता नहीं था। जब मैं वहां पर था तो ब्लाक डेवलपमेन्ट की श्रोर से जो कुछ भी करवा सकता था करवाया । अब वहां पर सड़क भी चली गई है और दूसरी तरह की तरक्की हो गई है। इसी तरह से हरियाणा के कई जिले हैं, जो बिल्कूल ग्रनडेवलप्ड हैं ग्रौर उनका डेवलप करना निहायत जरूरी है । इसलिए मैं बहुत ग्रदब के साथ वजीर साहब से कहंगा कि वे इसकी तरफ जरूर ध्यान दें।

तीसरी बात जो मैं कहना चाहता हं वह सब से बडी भारी बात है। हरियाणा का जो इलाका है वह दिल्ली सुबे के साथ मिलता है। हरियाणा के लोग दिल्ली आते जाते हैं और यहां पर इन्डस्ट्रीज भी लगाते हैं क्योंकि उनको यहां पर बहुत सी बातें सूट करती हैं, फैसिलिटीज मिलती हैं सेन्टर की तरफ से । इसलिए मैं अर्ज करना चाहता हं कि ग्रगर सेन्टर की तरफ से हरियाणा को इसी तरह की फैसिलिटीज दी जायें तो हरियाणा में ज्यादा इन्डस्ट्रीज लगेंगी जिसकी वजह से वहां के लोगों को फायदा पहुंचेगा। श्री भूपेश गुप्ता ने दुघस्त ही कहा कि वहां पर स्माल स्केल इन्डस्ट्रीज तो है और जो कुछ भी प्राइवेट सेक्टर में वहां पर इन्डस्ट्रीज है, उनकी सेन्टर को मदद करनी चाहिये। मैं

वजीर साहब से यह अर्ज करना चाहता हं कि वे हरियाणा जायें और देखें कि वहां पर कोई लार्ज स्केल इन्डस्ट्रीज हैं या नहीं । वहां पर पब्लिक सेक्टर में गवर्नमेंट की तरफ से कोई भी लाजं स्केल इन्डस्ट्री नहीं है। इसलिए मैं ग्रर्ज करना चाहता हूं कि सेन्टर की तरफ से वहां पर कोई लार्ज स्केल इन्डस्ट्री होनी चाहिये । वहां पर थोड़ी स्माल स्केल इन्डस्ट्रीज तो हैं, लेकिन लाज स्केल इन्डस्टी नहीं है । इसलिए मैं चाहता हं कि सेन्टर की तरफ से वहां पर कोई लार्ज स्केल इन्डस्टी हो और इसकी तरफ वजीर साहब जरूर ध्यान दें।

मैं समझता हं कि हरियाणा में जो कुरुक्षेत्र की भूमि है वह बहुत ही पवित्र भूमि है । वहां पर कुरुक्षेत्र नाम की एक यनीवसिटी है और हमने मोचा था कि दुनिया भर के स्कालर उस यनीवसिटी में संस्कृत पढने के लिए और दूसरी चीजों को सीखने के लिए बायेंगे। यह कुरुक्षेत्र यनीवर्सिटी 18 मील लम्बे और चौडे एरिया में फैली हुई है । उस स्थान में हिन्दूस्तान के बहत से लोग तीर्थ करने के लिए भी म्राते हैं। हिन्द्स्तान के तीर्थ यात्री, साउथ, ईस्ट, वेस्ट और नार्थ के लोग वहां पर पहुंचते हैं और इसलिए उस स्थान को डेवलप करना निहायत जरूरी है। ग्रगर ग्राप वहां जायेंगे तो ग्राप पावेंगे कि जो पवित्र तालाब है उसके चारों तरफ ग्रभी तक सीढियां तक नहीं बनाई गई हैं और उस एरिया को डेवलप करने के लिए कुछ खर्च नहीं किया गया है । अगर हम किसी दूसरे लीर्थ-स्थान पर जायें तो हम पाते हैं कि वे स्थान इतने डेवलप कर दिये गये हैं कि जिसको देखकर ग्रादमी का मन खुझ हो जाता है। वे सोचते हैं कि हम इस स्थान में दर्शन करने के लिए आये हैं और अवश्य ही कुछ हासिल कर के जावेंगे । इतनी अच्छी तरह से दूसरे पवित्र स्थानों को डेवलप कर दिया गया है, लेकिन कुरुक्षेत्र के पवित्र स्थान को डेवलप करने के लिए सरकार की ग्रोर से ग्रभी तक कोई कदम नहीं उठाया गया है और

#### 6545 Haryana Apwrnpriatim (Vole on Acauut) RM, 1968

न किसी प्रकार का खर्चा ही किया गया है। मैं ब्रदेब के साथ धर्छ करना चाहता हूं कि वजीर साहब इस बात को धोर पूरी पूरी तबज्जो देंगे ताकि बह तीर्थ-स्थान के साथ साथ एक टरिस्ट स्थान भी बन सके।

इसके बाद में एग्निकलचर युनीवसिटी के बारे में कहना चाहना हूं । अगर सेत्ट्रल गवनंमेंट इस युनीवसिटी की मदद करे तो वह लुधियाना युनीवसिटी की मदद लिये विना ही चल सकती है । मैं चाहना हूं कि इस युनी-वसिटी को इंडिपेन्डेन्ट कर दिया जाना चाहिये ताकि वह अपने पांव पर खुद खड़ी हो सके । मुझे इस बारे में ठीक से पता नहीं है कि वह इंडिपेन्डेन्टली चल सकती है या नहीं, अगर चल सकती है तो सेन्टर को उसकी जरूर मदद करनी चाहिये ।

ग्रब में बहादुरगढ तहसील के बारे में कुछ ग्रहं करना चाहता हं और कहना चाहता हं कि इसको एक टेड सेन्टर बना दिया जाना चाहिये, इन्डस्ट्रीज सेन्टर बना दिया जाना चाहिये ताकि बह इलाका डवलप हो सके । मैडिकल फैसिलिटीज के बारे में. मैं यह कहना चाहता हं कि वे पंजाब से बहुत कम हैं । इस चीज का मझे इल्म है क्योंकि जब मैं हैल्थ मिनिस्टर था 1982 में, तो उस बक्त मैंने इस चांज के लिए काफी कोशिश की थी कि बहां पर ज्यादा से ज्यादा अस्पताल खोले जायें । मैंने उन इलाकों को खद देखा है और पाया कि वहां पर अस्पताल बहुत कम हैं और हर ब्लाक में एक ग्रस्पताल खोला जाता चाहिये । कम में कम 50 वैडस का एक अस्पताल तो हर ब्लाक में होना निहायत जरूरी है ताकि लोगों को मेडिकल एड मिल सके । जैसा मैंने कहा कि मर्झ नारायणगढ हल्के में इलंक्शन 1952 में लडना पडा था और वहां पर मैं कामयाब भो हन्नाथा। तो मैं कहना चाहता हं कि उस इलाके में और सारी तहसील में सिर्फ तीन ही ग्रस्पताल थे। इससे आप ग्रन्दाजा लगा सकते हैं कि जब उस तहसील का यह हाल था तो

### [26 MARCH 1968] Haryma Appropriation 6546 Bill, 1968

बाकी तहसीलों का क्या हाल होगा । इसलिए मैं मिनिस्टर साहब से अर्ड करना चाहता हूं कि वे इस बात की तरफ भी तवज्जो देंगे ।

पहले सारा पंजाब हिन्दुस्तान का ग्रेनरी कहलाया जाता था और उसमें हरियाणा भी गामिल था। लेकिन मैं यह ग्रजं करना चाहता हं कि अब हरियाणा ही सारे हिन्दुस्तान का ग्रेनरी बन सकता है अगर उसकी ठीक तरह से मदद की जाय । वहां पर सीड फाम बनाये जाने चाहिए लाजे स्केल और छोटे छोटे स्केल में भी ताकि उनकी वजह से सारे हिन्दुस्तान को वीज के बारे में मदद मिल सके । इसलिए मैं वजीर साहब से दरख्वास्त करूंगा कि वे इस तरफ भी व्यान दें । अगर सेन्टर की तरफ से हरियाणा की गिजाई हालत सुधारने में मदद दी जायेगी तो फिर हरियाणा ब्रापकी मदद करेगा और इस तरह से सारे हिन्दुस्तान की मदद करेगा गिजाई के बारे में और पैदावार के वारे में भी । इसलिए मैं स्रजं करना चाहता हं कि वजीर साहब इस बात की तरफ जरूर तबज्जो देगे ।

THE DEPUTY CHAIRMAN: Wo have finished the allotted time on this Bill. Mr. Niren Ghosh.

SHRI NIREN GHOSH (West j Bengal): Madam, I want to speak B few words. Firstly, it is regrettable I that Haryana, with its hoary past, I seems to have been weighed down by ' its crust of hoariness and it has become ! a land of Landlordism j has not been conservatism. broken and the Kisans I are not free that way. The landlords rule the roost in Haryana. My friend, ; Shri Jagat Narain, should have ! looked into it, broken the landlords' power, taken over their land and given the land to the Kisans, so that something better might come up in Harvana.

Then, I would say that there should be a big public sector undertaking in

### 6547 Haryana Appropriation (Vole on Account) Bill 1968

[Shri Niren Ghosh]

Haryana to compensate for Bhakra-Nangal. The Centre should set up a new project there. Instead of quarrelling with the Punjab University on this score, as Mr. Krishan Kant is doing, why not have a separate University for Haryana?

SHRI KRISHAN KANT : We have a separate University in Kurukshetra. Punjab has a separate one in Patiala. But there is one in Chandigarh. It is a joint University. We are paying 40 per cent and they do not want to give us any share.

SHRI NIREN GHOSH : Have two universities in Chandigarh. Do not quarrel. Always Punjab and Haryana are quarrelling. Divide it. Let Chandigarh have two universities.

SHRI KRISHAN KANT: Two Governors and two universities.

SHRI NIREN GHOSH: Do away with the Governors, hated Governors.

THE DEPUTY CHAIRMAN: Let him finish.

SHRI NIREN GHOSH: Madarn, then I would like to say that th' se saltpetre labourers are in a sorry state of affairs, as if born slaves. It is a peculiar feature of Kaithal in Karnal district. Gun powder is r quired for the Defence Ministry but they work like beggars. They do *hegur* labour there. It is something like that.

1 P.M.

Now, the mam point I would like to aay and the reason for which I have stood is that this Shri B. N. Ckakra-varti was for sometime on the International Control Commission in Vi ti\ m on behalf of the Government of India and there he very well served tb.; American interests. The Indian inter sts, the interests of non-aligu. ment and security, everything was gone, and the definitely linked himself towards the Americans in a partisan

I way and defamed India's name there. That is as it should be. He is an imperia-

list lackey in that sense. What is more shocking is that this report he gave to the Centre, it is not Ins own report. Somewhere in that Internal Affairs Sub-Committee of the Cabinet it was decided that the Ha,ryana Ministry must go and he was given an order, and just according to that dictate he wrote whatever lie was tol\ a sordid sort of thing, and this toppling business came. I would like to ask this Congress Government and all those Congress people, there are many who flaunt their progress banner and all that, I woull like to know why you cannot topple the C.I.A. here including Mr. Chavan and the entire Cabinet. They seem to be just in the palm of their hands. They tremble and shiver before the C.I.A., but like a demon they appear before the masses. "We will topple all Governments^which we 

No civil servant should be made the Governor in any State anywhere in Jndia. That is the first thing. No civil servant should occupy that post. Secondly, no Governor should be appointed, or rather only that Governor should be appointed which the State Cabinet decides on, whose name the State Cabinet decides on and which is then approved by the State Assembly. Otherwise there should be no choice. The name should be decided, Inst it should be discussed in the State Cabinet, then it should be placed before the Assembly, aud if the Cabinet decision is approved by the Assembly, only that person should be Lppont <1 as Governor and nobody else should be appointed as Governor. Moreover, why not allow all the States of India bo t'r-.me their own Constitution-

#### 6549 Haryana Appropriation (Vole <» Account) Bill, 1968

### Haryafta Appropriation 6550 Bill, 1968

there will be a smash-up. That is what we are heading for.

THE DEPUTY CHAIRMAN: Please wind up.

SHRI NIREN GHOSH: One point, Madam, about the Punjab Deputy Speaker. Where it should be authenticated by the Speaker it is printed Deputy Speaker. Even before the Punjab Assembly session was convened I hazard that these things were printed. They had an id^a or they apprehended that the Speaker may not be obliging. So they printed this form beforehand. There is not a column for the Speaker authenticating the Money Bill. All those tilings they did beforehand, and the Punjab Governor signed it beforehand and kept it all r ady. It appeared in the press. The Gill Ministry under the advice of Shri Panjhazari, prepared everything beforehand illegally, unconstitutionally, and what is shocking and tragic there is not a column-Mr. Kaul, since at least you have writteD a book-there is no column for the Speaker to authenticate

THE DEPUTY CHAIRMAN: I do not think we can go on like this. Please wind up.

SHRI NIREN GHOSH: These Governors are the most heated persons in India and India would be blessed if we can get rid of these institutions.

THE DEPUTY CHAIRMAN: The Deputy Minister will reply at 2 o'clock. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at two of the clock. THE VICE-OHAIRMAN (SHRI M.P. BHAKGAVA) in jhe Chair.

Tliat will be very good subject to overall supervision somewhere over common interests in certain subjects. Why not allow tlri States to fram; th<sup>r</sup>i>' own Cons'it.iti m '?  $Sm^*$ . miy be progressive, some may be reactionary, but they can have some progressive Constitution also because otherwise no State Government can function. They cannot do any thing for ths common people. They are tied hand and foot by the Centre, and the Centre is the reactionary entity, and they do not allow any leeway, any scope, nothing, neither in the matter of finance nor in t'i) matter of the bureaucracy. The State Government and the Assembly should have power to remove any Governor if they want. They must have the pow r to have then own cadres, frame rules for their own Civil Serv'ce, make them loyal to the people, and whoever are found guilty or dishonest to th 3 interests of the people they should h ve the power to dismiss them, bring it before the Assembly and dismiss at least the higher ecV Ious of the Civil Service of the State. Otherwise, Madam, nothing would be done.

In the whole institution of Governors, Central intervention has become a sordid thing. How long will it go on? That institution should go or otherwise it should be am nded in the way I have suggested to make for the stability and unity of India. These people sitting there in the Central Cabinet, without any direction, without any policy, just floating anywhere like that, a prisoner in thi hands of the bureaucracy, a prisoner in the hands of big money, a prisoner in the hands of foreign interests, how can they run the affairs of State ? At their dictates they g> on interfering in all States. Ultimately they will see all the States are against the Centre and

### 6551 Haryana Appropriation [RAJYA SABHA] Haryana Appropriation {Vote on Account) Bill, 1968

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Pahadia.

वित मंत्रालय में उपमंत्री (श्री जगन्नाथ पहाड़िया) : माननीय उपसभाष्यक्ष जी....

SHRI BHUPESH GUPTA: Is the Haryana Minister replying? Come to the front. I will encourage you.

श्री जगन्नाथ पहाड़िया : हरियाणा बजट के सम्बन्ध में सम्मानित सदस्यों द्वारा दिए गए सुझाव निइचय ही उपयोगी हैं ग्रौर जब भी परिस्थितियों के ग्रनुसार उनको व्यवहारिक पाया जाएगा न केवल उन पर विचार किया जायगा बल्कि परि-स्थिति-ग्रनकल उनको क्रियान्वित करने का प्रयास भी किया जायगा। मैं अलग से माननीय सदस्यों का नाम ले कर कोई जवाब नहीं देना चाहता क्योंकि जो भी बातें माननीय सदस्यों ने यहां पर कहीं हैं वे सभी लगभग एक जैसी हैं ग्रौर सभी का निचोड़ मैं देखं तो ऐसा लगता है कि सभी की राय शिक्षा, खेती, यातायात, उद्योग श्रोर विकास, हरिजन सुधार और बाढ की रोकथाम इत्यादि-इत्यादि के बारे में है ।

श्रीमन, जिन बातों को मैं पहले कह चका उनकी पुनरावृत्ति नहीं करना चाहता । हं मैं केवल माननीय सदस्यों का ध्यान पन : इस ग्रोर खींचना चाहुंगा कि शिक्षा की मद में इस साल लगभग 12 करोड 50 लाख रुपया रखा गया है जो कि कूल हमारा जो हरियाणा का बजट है उसका 18 प्रतिशत है। इससे पता चलता है कि शिक्षा की ग्रोर सरकार का घ्यान पुरी तरह से है और इस बात का प्रयास किया जा रहा है कि जहां तक सम्भव हो सके शहरों में श्रौर देहात में सभी जगह शिक्षा का पूरा प्रसार होना चहिए। श्रीमन्, इस सम्बन्ध में कोठारी कमीशन की सिफारिशों का हवाला दिया गया है। मैं ज्यादा विस्तार से

उस पर प्रकाश डालना उचित नहीं समझता क्योंकि उन सिफारिशों को 1-12-67 से लाग कर दिया गया है जिससे 1 करोड़ 14 लाख रुपया हर साल सरकार का ग्रौर खर्च होगा । यही नहीं, एक वात ग्रौर भी कही गई है कि लगभग साढ़े 18 रुपये हर शिक्षक के काटे गए हैं। श्रीमन. मैं आपका ध्यान इस ओर दिलाना चाहंगा कि जो कुछ भी किया गया है वह केवल कोठारी कमीशन की रिपोर्ट के ग्राधार पर किया गया है । क्योंकि ऐसी सिफारिश कोठारी कमीशन ने की थी इसलिए शिक्षकों से यह कटौती की है।

रोड ज्यादा से ज्यादा बननी चाहिए इस बात की मांग की गई ौर शायद यह भी कहा गया कि यात्री कर भी लगाया है। श्रीमन, मैं माननीय सदस्यों का ध्यान इस ग्रोर खींचना चाहता हं। करों का भार, हो सकता है, गरीवों पर पडे लेकिन सरकार की ऐसी कोई मंशा नहीं है, सरकार चाहती है कि जिसकी जितनी क्षमता कर देने की है उस हिसाब से उसको कर देने चाहिए । गरीबों पर करों का भार कम पडना चाहिए ग्रीर जितनी ज्यादा क्षमता रखते हैं उस हिसाब सें उनको कर देने चाहिए लेकिन, श्रीमन, साथ ही जो विकास का काम चल रहा है उसको घ्यान में रखना होगा और इसीलिए यातायात के विकास के लिए एक करोड़ रुपए की व्यवस्था इस बजट में की गई है। हो सकता है हरियाणा में ग्रन्य राज्यों की तरह शायद ग्रौद्योगिक विकास नहीं हो पाया है लेकिन सरकार इस बारे में पूरी तरह से जागरूक है ग्रौर लगभग एक करोड रुपए की व्यवस्था इस बात के लिए करेगी कि हरियाणा में छोटे बड़े उद्योग लगें जिससे वहां के मजदरों को काम मिले । कई माननीय सदस्यों ने इस बात की ओर सरकार का ध्यान दिलाया है। मैं समझता हं कि सरकार इन

#### 6553 Haryana Appropriation (Vote on AcvwtBill, 1968

बातों का पूरा ख्याल रखेंगी और जितनी जल्दी हो सकेगा हरियाणा के औद्योगिक विकास का प्रयास करेगी ।

श्रीमन, बाढ की रोकथाम के लिए मैं पहले निवेदन कर चुका हूं, इसलिए उन आंकड़ों को मैं दोहराना नहीं चाहता। इस बारे में कई ग्राम वातें कही गई, हैं मैं उनको ग्रालोचना नहीं मानता, उन को सुझाव मानता हं ग्रौर जैसा मैंने कहा वे सब सुझाब उपयोगी हैं ग्रौर परिस्थितियों के ग्रनुसार—–जब भी सम्भव हो सकेगा—– जब उनका व्यवहारिक रूप हम पायेंगे तब खेती पर जो ग्राधिक से ग्राधिक खर्चा हम कर रहे हैं उसको और बढाने का प्रयास करेंगे । लेकिन खेती के साथ साथ सिंचाई और बिजली बंधी हुई है। सिंचाई और बिजली जो खेती पर लग जाती है उसका कूल खर्चा ग्रीर ग्रांकड़ा मेरे सामने है लेकिन में सदन का ज्यादा समय न लेकर इतना ही निवेदन करना चाहता हं कि 76 प्रतिशत...

श्री नेकीराम (हरियाणा) : मैं आपके जरिए सरकार से जानना चाहूंगा कि हरियाणा की भिवानी तहसील में लिफ्ट इरीगेशन की स्कीम थी, किशाउ डेम की स्कीम थी-इन के बारे में पैसा रखने की कुपा की है या नहीं, अगर की है तो बताने की क्रुपा करें।

श्री जगन्नाथ पहाड़िया : मैं सारी बातें बता दूंगा लेकिन तहसील बाइज बताना मुदिकल है । सिंचाई का विस्तार करने झौर नलकूप बिजली से चलाने की व्यवस्था करने की दिशा में विशेष घ्यान दिया गया है और अनुमान है कि 1966-67 के अन्त में लगभग 20 हजार नलकूपों की तुलना में चालू वर्ष में 7 हजार अतिरिक्त नलकूपों को बिजली से चलाने का प्रबन्ध कर दिया जायेगा। अगले वर्ष 10,000 नलकूपों को बिजली से चलाने का लक्ष्य रखा गया है। इससे 33 लाख एकड़ भूमि में झर्थात जितने इलाके में अभी खेती होती है उस के 80

प्रतिशत से ग्राधिक क्षेत्र में सिंचाई की व्यवस्था हो जायेगी ग्रौर उस 6 लाख एकड भूमि में, जहां छोटे छोटे साधनों से सिचाई होती है अगले वर्ष से सबा लाख एकड़ भूमि में सिंचाई होने लगेगी । राज्य में रासायनिक खाद का उपयोग 55 हजार मीट्रिक टन से बढकर एक लाख 75 हजार मीट्रिक टन हो गया है और अनुमान है कि अगले वर्ष यह 3 लाख मीट्रिक टन तक बढ जायगा। राज्य में मध्यम अवधि और लम्बी अवधि के कृषि सम्बन्धी ऋणों की ग्रावश्यकता को पूरा करने के लिए चालु वर्ष में भूमि-बन्धक बैंक और कृषि उद्योग नियम जैसी वित्तीय संस्थाओं को भी मजबत बनाया जा रहा है। इसके साथ में यह भी निवेदन कर देना चाहंगा कि निरवाना और परवाना डेम्स का काम पूरा हो चुका है और गुड़गांव कैनाल का काम चालू है और हम ऐसी आशा करके चलते हैं कि वह शीध पूरा हो जायगा ।

इसी के साथ साथ बाढ़ की रोकथाम के लिए जो माननीय सदस्यों ने सुझाव दिए हैं वे भी सरकार पूरा करेगी, साथ ही साथ सरकार जागरूक है और न केवल इन सुझावों के ऊपर ही कार्यवाही करेगी जो उन्होंने दिए हैं बल्कि उनके अलावा जो नदियों के नाम मेरे सामने हैं उन सबके बारे में भी पूरी तरह से कार्यवाही करने का प्रयास किया जायगा।

श्रव मैं सदन का ज्यादा समय नहीं लूंगा लेकिन चूंकि बार बार हरिजन समस्या के ऊपर हमारा घ्यान खींचा जाता है इस-लिए उस बारे में कुछ कहना चाहूंगा । मैं इसको उचित नहीं समझता, मेरे मुंह से इसके बारे में कुछ कहा जाय यह अच्छा भी नहीं लगता, लेकिन मैं इतना ही कहना चाहता हूं कि इस साल में इसके लिए 46 लाख रुपए खर्च होने वाले हैं जो कि पिछले मालों से कहीं ग्रधिक हैं । यहीं नहीं, यह भी किया है कि 18 लाख रुपया दूसरी मदों से इसकी

### 6555 hnri,aii(i Afpfiipfvahm (Vote on Account) Bill, 1908

[ श्री जगन्नाथ पहाड़िया ]

श्रोर डाइवर्ट किया जाय । तो जो जितना भी प्रयास सरकार की ग्रोर से हो सकता है वह किया जा रहा है ग्रौर जो नहीं किया जा रहा है वह किसी खास विशेष परिस्थिति की वजह से नहीं किया जा सका है ग्रौर इसलिये, श्रीमन्, जब भी इस बात का मौका मिलेगा कि ज्यादा खर्च कर सकें तो सरकार निश्चय ही इस बात का ख्याल रखगी ।

इसी तरह इस बात को भी कहा गया कि कर से ज्यादा ग्रामदनी हुई है ग्रौर खर्च में भी काफी वृद्धि की गई है झौर खर्च की कमी के ऊपर हमने ध्यान बिल्कूल नहीं दिया है। वह आंकड़े तो में देना नहीं चाहता, मैं इतना ही निवेदन कर देना चाहता हं कि ऐसी मदें जरूर हैं जिनके ऊपर ज्यादा कर मिले हैं और खासकर इतने अधिक करों की वसूली की है लेकिन वह इस वजह से कि पिछले दिनों जो सरकार थी. जो भी हो उसका नाम मैं नहीं लेना चाहता, उन्होंने पुरी तरह में करों को वसूल नहीं किया था ग्रौर इसमें उत्पादन झुल्क भ्रौर राज्य का ग्राय-कर का हिस्सा भी शामिल है ग्रौर स्कूल की फीस और सम्पत्ति कर और मनोरंजन कर की दरों से ग्रौर बेटरमैंट लेवी से भी इसमें कुछ बकाया रकम मिली है, इसलिये निरुचय ही सरकार की कुछ ग्रामदनी बढी है । उसके साथ साथ सिचाई के लिये, खेती के लिये और विजली आदि की योजनाओं के लिये और सब योजनाओं के लिये सरकार ने पूरी तरह से खर्च करने की व्यवस्था की है और हम ऐसी ग्राशा कर के चलते हैं कि जो अगला बजट राज्य की असेम्बली में लाया जायगा उसमें निश्चय ही पूरी तरह से इन योजनाच्चों के ऊपर ध्यान दिया जायगा झौर विकास के काम में ग्रौर ज्यादा से ज्यादा खर्च किया जायगा ।

श्रीमन्, मैं ज्यादा समय ग्रापका लेना नहीं चाहता क्योंकि ग्रौर कोई विशेष बातें इनके अलावा सदस्यों ने कही नहीं, लेकिन

### [RAJYA SABHA] Hari/ana Appropriation 6556 BUI, 1908

जो बातें राजनैतिक हैं उनके लिये मैंने पहले निवेदन किया कि उनके ऊपर में अपना समय लगाना नहीं चाहता हं क्योंकि कई बातें तो ऐसी हैं जो कि मूलभूत हैं, उनके बारे में इस सदन में फिर शायद विचार करना पडे तो करना चाहिये, मझे कोई एतराज नहीं है, जैसे कि मिसाल के तौर पर हरियाणा के बटवारे की बात कही गई ग्रौर साथ ही साथ प्रेसिडेंट रूल शीघ्र समाप्त हो जाये, यह भी कहा गया । मैं समझता हं कि यह सरकार निक्चय ही इस वात को चाहती है कि जितनी जल्दी सम्भव हो सके उतनी जल्दी राष्ट्रपति का शासन वहां समाप्त होना चाहिये और इसलिये चुनाव कराने की व्यवस्था शीघ्र की जा रही है। लेकिन राज्यपालों के बारे में जो कुछ कहा गया तो श्रीमन्, में समझता हं कि यह माननीय सदस्यों का श्रधिकार है कि वह चाहे जो कुछ कहें लेकिन व्यक्तिगत नामों से राज्यपालों के बारे में न कहा जाये तो मेरी राय में यह ज्यादा ग्रच्छा होगा । इसके साथ साथ कूछ माननीय सदस्यों ने कुछ भलभूत मददों को उठाया, जैसे कि पानी के बटवारे के बारे में कहा गया, खास तौर पर भाखडा के बारे में कहा गया और इसके साथ साथ वहां सर्विसेज का जो बाइफरकेशन हुआ उसके बारे में भी कहा गया। तो इसके लिये तो एक मलभत सिद्धांत बना है और उसके आधार पर पानी का बटवारा होता है। इसी तरह से सर्विसेज का बटवारा भी होता है। सर्विसेज के वारे में तीनों राज्यों के मख्य सचिव मिलते हैं, वह ग्रपनी रिपोर्ट देते हैं श्रौर केन्द्रीय सरकार के पास रिपोर्ट आती है झौर उस रिपोर्ट के ग्राधार पर जो भी उचित समझा जाता है, जो ठीक समझा जाता है, उस कार्यवाही को किया जाता है और निइचय ही जो कर्मचारी हैं उनकी इस मांग का भी ध्यान रखा जाता है कि जो जिस राज्य के रहने वाले हैं ग्राधिक से ग्राधिक जहां तक

#### 6557 Han/ana Appropriation (Vote on Account) Bill J968

सम्भव हो सके अधिक से अधिक मात्रा में उनको उन्हीं राज्यों में भेज दिया जाये।

ग्रब, एक दो बातें ऐसी हैं, श्रीमन जो निक्चय ही इस सदन का ध्यान आकर्षित कराती हैं। हमारे भाई कृष्णकान्त जी ने लिफुट इरिगेशन की बात कही । मैंने आपको इसके बारे में निवेदन किया, इरिगेशन की सारी फिगर्स मैंने आपको पढ़ कर सुनाई और लिफ़ट इरिगेशन इसमें शामिल है। लिफ़ट इरिगेशन के ग्रलावा खास कर जो बात उन्होंने कही वह यह कि पंजाब यूनि-वर्सिटी में हरियाणा का हिस्सा होना चाहिये। इसके लिये में इतना निवेदन करना चाहता हं कि वहां पर एक सिंडीकेट की सब-कमेटी बनाई गई थी जिसमें कुछ सिंडीकेटर्स भी शामिल थे और कुछ लेजिस्लेटर्स भी शामिल थे, उन्होंनै एक सिफारिश की है और उस सिफारिश को वहां के चांसलर ने मान लिया है ग्रौर उन सिफारिशों को केन्द्रीय सरकार के पास भेजा गया है, केन्द्रीय सरकार उन सिफारिशों से सहमत है और जब ये सिफारिशें कार्यान्वित की जायेंगी तो निक्चय ही हरियाणा को जो हिस्सा मिलना है वह हिस्सा पंजाब युनिवर्सिटी में उसको मिलेगा । उन्होंने एक काइटेरिया फिक्स किया है और वह काइटेरिया है कि जो वहां के कांस्टीटएंटस हैं उन्हीं के आधार पर यह होगा, जितने अनुपात में उनके कांस्टीट्एंट्स होंगे पंजाब युनिवर्सिटी में उस हिसाब से हरियाणा वालों को हिस्सा मिलेगा । एक बात उन्होंने यह भी कही कि पंजाब यूनिवर्सिटी का नाम बदल कर लाजपत राय युनिवर्सिटी करना चाहिए । यह एक ऐसी चीज है जिस पर विचार किया जा सकता है, यह विचारणीय विषय है, जहां तक मेरा सम्बन्ध है मझे इसमें कोई एतराज नहीं कि यह विचारणीय विषय है. इस पर विचार किया जाना चाहिये। सवार्डिनेट सर्विसेज के बारे में ग्रौर खास तौर पर डी० ए० के बारे में चर्चा की गई।

में यह निवेदन करना चाहता हूं कि हरियाणा सरकार के कर्मचारियों का डी० ए० केन्द्रीय सरकार के कर्मचारियों के स्तर पर करने के लिये जिस तरह से सिफारिश की गई थी उसको उसी तरह से मान लिया गया है और मान ही नहीं लिया गया है बल्कि उसको उसी तरह से लागू भी कर दिया गया है और लागू कर के जो उन कर्मचारियों की रकम निकलती थी उसको चुका दिया गया है।

तो श्रीमन्, आमतौर पर यही बातें यहां कही गईं। यदि और भी कोई अन्य बातें हों जो मेरी नजर में यहां नहीं आई हों या अगर कोई प्वांइट मैंने छोड़ दिया हो तो माननीय सदस्यों से मैं इतना ही निवेदन करना चाहता हूं कि वह पुनः हमें बता सकते हैं और निश्चय ही उन पर ध्यान दिया जायेगा।

मैं पुनः सभी सदस्यों का अभारी हूं। उन्होंने कई उपयोगी सुझाव दिये और मैं आशा करता हूं कि सरकार उन पर विचार करेगी और अगर वे व्यवहारिक पाये गये तो उनको कार्यान्वित भी करेगी।

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA) : I shall first put the motion regarding the Haryana Appropriation (Vote on Account) Bill, 1968. The question is:—

"That the BUI to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Haryana for the services of a part of the financial year 1968-69, as passed by the Lok Sabha, be taken into consideration. "

### The mot'on was adopted.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA : We shall now take up the clause by clause consideration of the Bill.

Clause 1, tlie Enacting Formula and the Title were added to the Bill.

SHR JAGANNATH PAHADIA: Sir, I move:

"That the Bill be returned. "

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHBI M. P. BHARGAVA: I shall now put the motion regarding the Haryana Appropriation Bill, 1968. The question is:

"That th'? Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services of the financial year 1967-68, as passed by the Lok Sabha, be tak\* n into consideration."

#### The motion icas adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA: AVe shall now take up the clause by cla sc consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to tlie Bill.

SHRI JAGANNATH PAHADIA: Sir, I move:

"That the Bill be returned."

The question toas put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We now move on to the next item.

#### THE WEST BENGAL BUDGET j 1968-69—GENERAL DISCUSSION

SHRI D. L. SEN GUPTA (West Bengal): Mr. Vice-Chairman, Sir, it is a disgrace to democracy that the Budget of a State has got to be passed through Parliament and I must lay tlie blame on the Congress Ministry at the Centre for bringing the situation to such a pass. What is most unfortunate in this Budget is that both j the great city of Calcutta and the rural areas have been neglected.

Calcutta has so many problems. Some of them have got to be tackled as a national probelm. But there are other problems which must be tackled by fie State itself as a matter of day to day finance. So far as the Opposition is concerned, this Budget is hopelessly disappointing. It is not the point whether a new tax has been assessed, whether any new source of revenue has been tapped or not. Tliat ia not the point. The point is what does the Government want to do during the year.

If you don't do anything for the people, what for is this Budget? It is certainly not for maintaining the status quo. If you maintain the status quo, it means that you are determined to create degen ration and chaos. The problems are incr asing but you are not trying to solve the problems tliat are being created. You are keeping the problems where they were. This is unr alistic. You have got to take into consideration that every year there are new problems. Don't think (hat because your financial limitations are there, so the problems are also limited. The problems do not depend on your financial limitations. If I look at tk> problem\* of the State of West Bengal, I find that as in the Centre